243

(ख) यदि हां, तो क्या सरकार देश के निर्यातों में वृद्धि करने के लिए लघु उद्योग क्षेत्र को ग्रीर अधिक चुविबायें देने का विवार रखती है ; ग्रीर

(भ) यदि नहीं, ती उसके क्या कारण है और बना सरकार ने लच उद्योग क्षेत्र द्वारा 1988-90 के वर्धों के दौरान नियति में वृद्धि करने में दिए गए योग-दान की प्रतिशतता का मुल्यांकन किया है?

# वाणिज्य मंत्री साथ में विधि एवं न्याय मंत्रालय का अतिरिक्त भार (श्री सुब्रह्म-णयम स्वामी) : (क) जी, हां।

(ख) तया (ग) लव् उद्योग क्षेत्र से होते वाले नियातों को बढाने के लिए ब्राठवीं पंचवर्षीय योजना में विभिन्न उपाय सोचे गये हैं जिन पर विचार किया जाना है ग्रीर उन्हें स्त्रीकृति दी जानी है। निर्यात स्रांकडे वस्तु समूहों के अनुसार सहते किए जाते हैं न कि लघु क्षेत्र ग्रथवा बड़े क्षेत्र के ग्राधार पर । कूल नियतों में लघु क्षेत्र के योगदान का नानुमान विकास श्रायुक्त, लघु उद्योग कार्यालय द्वारा लगाया जाता है जो कि निर्यात संवर्धन परिषदों तथा वस्त बोर्टी द्वारा संकलित श्रांकड़ों पर श्राधारित होता है। इल नियतों में लघु क्षेत्र का योग-दान वर्ष 1988-89 के दौरान, जिसके सम्बन्ध में अनुमान उपलब्ध हैं, 28.1% था।

### Fall in tea production

\*92. MISS SAROJ KHAPARDE: Will the Minister of COMMERCE be pleased to state:

- whether Government are aware that there has been considera ble fall in the production of Tea in. the country;
- (b) if so, what are the reasons therefor; and
- (c)- whether.. Government propose to import tea, to. meet the shortage in production?

THE MINISTER OF COMMERCE, LAW AND JUSTICE (DR. SUBRA-MANIAN SWAMY): fa) and (b) There is no fall in the production of tea in India. The table below gives the trend of the production during the last three years:

to Questions

Year	Production ( Mi lion Kgs. )
11987-88.	677-85
1988-89.	. 682-67
1989-90.	. 702-81
Year	Production (Milion Kgs.)
11987-88	677-85
1988-89	682-67
1989-90	702-81
(c) Does not arise	;

Action Plan to improve Tax collection

#### \*93. DR. ABRAR AHMED: DR. RATNAKAR PANDEY:

Will the Minister of FINANCE be pleased

- (a) whether the Central Board of Direct Taxes has drawn up any action plan to reduce the tax arrears and improve tax collection;
- (b) if so, what are the details thereof? THE MINISTER OF FINANCE SINHA): (a) Yes, (SHRI YASHWANT Sir.
- (b) The main features of the Central Action Plan of the Income-tax Department for the year 1990-01 in respect of reduction of tax arrears are as follows:

Targets for reduction of I. T. demand and entries

(i) Reduce 60 per cent of the gross arrear demand brought forward on 1.4, 90

- (ii) Reduce 85 per cent of the gross current demand raised during the year 1990-91.
- (iii) The above two targets are subject to the condition that the total Income-tax demand (arrear-current) to be carried forward as on 1. 4. 1991 should be 10 per cent less than the gross arrear demand brought forward as on 1. 4. 1990.
- (iv) The total number of entries of income-tax demand (arrear and current)) to be carried forward as on 1. 4. 1991 should be 25 per cent less that such entires brought forward on 1. 4. 1990.

For collection of taxes, targets are fixed for different Chief Commissioners' regions after taking into account the budget estimates of direct taxes for the relevant financial year and the actual collection in the preceding financial vear. For the current financial year, the budgeted target for collection is Rs. 6089 crores of corporation tax and Rs. 5426 crores of income-tax, making a total of Rs. 11, 515 crores.

## News item captioned "NCAER plea to remove export Bottlenecks

## \*94. SHRI PRAMOD MAHAJAN: SHRI HARVENDRA SINGH HANSPAL:

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government's attention has been drawn to the newsitem titled "NCAER plea to remove ex ■ port bottlenecks" which appeared in the Financial Express, New Delhi, dated January 30, 1991;
- (b) whether the suggestion introduction of super Replenishment (REP) to exporters, based on volume of being considered exports is Government; and
- (c) if so, what action is proposed to be taken to improve country's export trade?

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUS-TICE (DR. SUBRAMANIAN SWA-MY): (a) Yes, Sir.

to Questions

(b) and (c) A flexible Scheme for issue of Replenishment (REP) Licences has been introduced in current Import-Export Policy for 1990-93. A periodic review is undertaken in various provisions of Import-Export Policy, including REP Licences Scheme, in response to developments in trade situation.

The key elements of strategy for boosting exports consist of the following: -

- (a) availability of raw material; components and capital goods to exporters at near world prices;
- (b) maintaining the export incentive schemes like CCS, duty drawback, IPRS and concessionary interest
- (c) Supportive exchange rate and demand management policies;
- (d) improvement in infrastructu-ral facilities;
- (e) decision making process to be expedited, especially involving inter-Ministerial problems.

Besides, Government have initiated intensive bilateral discussion to boost exports. A beginning of this process has been made with the visit of a high level delegation led by Commerce Minister to China.

#### Effect of Gulf crisis on Imports and **Exports**

- ' \*95. SHRI J. P. JAVALI: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that Gulf crisis would affect our expert-import trade; and
- (b) if so, what are the details of contingency plans chalked out by Government to ensure proper **trade** in